

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 768 of 2020

In the matter of:

Kizhekkekara Kuriakose Jose

....Appellant

Vs.

Seema K. Nair & Ors.

....Respondents

Present:

Appellant: Mr. Siddhartha Chowdhury, Advocate.

Respondents: Mr. Santanu Brahma, RP.

Mr. Abhijeet Sarkar, Advocate for RP

Mr. Amjith Anandhan, Advocate (R5)

ORDER

(Through Virtual Mode)

15.12.2020: This matter has been placed before us for making correction in the names of Advocates reflected in the order dated 10th September, 2020. Mr. Siddhartha Chowdhury, Advocate who represented the Appellant submits that Ms. Menaka Guruswamy whose name has been reflected in the order is the Senior Advocate which has not been mentioned in the order. He also points out that Mr. Amjith Anandhan, Advocate who is reflected in the order as having been present along with learned counsel for the Appellant in fact represented one of the Respondents. This is an inadvertence attributable to human error,

Contd/-.....

let the name of the Advocates be correctly reflected in the order and the corrected version of the order be issued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

AR/g